IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 216
IB-613/ND/2023
IA-920/2024

IN THE MATTER OF:
Central Bank of India, Nitin Narang (RP) ... Applicant

Versus

Mohd. Atif Qureshi (Guarantor) ... Respondent

Under Section: 95 of IBC, 2016

Order delivered on 24.04.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ **SH. SUBRATA KUMAR DASH**
HON'BLE MEMBER (J) **HON'BLE MEMBER (T)**

PRESENT:
For the Applicant : Adv. Sunder Khatri, Adv. Sanjeev Malhotra
For the Respondent : Adv. Ravi Grover
For the RP : Adv. Azeem Khan, Adv. Daksh Kayastha

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-920/2024: The Ld. Counsel appearing for the PG submitted that the copy of application made available to them in hard form and soft form are different. It would be open to the PG to file reply to either of the said application i.e. either to the one served upon the PG in hard form or to the one received in soft form (electronically), within one week.

List on 15.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

Deep Chand